Date of Uploading 20 / 05/2025

Directorate General of Foreign Trade
(PRC Section)

Minutes of the Policy Relaxation Committee Meeting Held on 05.05.2025 under the Chairmanship of Shri Ajay Bhadoo, Director General of Foreign Trade

Meeting No.04AM26 held on 05-05-2025

The following members were present in the meeting:

1. Ms. Shubra Sr. Development Commissioner
2. Shri Rakesh Kumar Addl. DGFT
3. Shri Abhinav Gupta Addl. DGFT
4. Shri Lokesh H.D. Addl. DGFT
5. Shri Randheep Thakur Joint DGFT
6. Shri Md. Moin Afaque Joint DGFT
7. Shri Pravin Nalawade Suresh Joint DGFT

S. No	Name of the firm
1.	M/s. Pashupati Synthetics, Maharashtra
2.	M/s. Elite Agro Specialities, Ahmedabad
3.	M/s. Prakash Steelage Limited, Mumbai
4.	M/s. Stonemen Crafts India Private Limited, Agra
5.	M/s. Nico Extrusions Limited, Mumbai
6.	M/s. Nico Extrusions Limited, Mumbai
7.	M/s. Silvassa Span Yarn Industries, Mumbai
8.	M/s. Bharat Explosives Limited, Uttar Pradesh
9.	M/s. Continental Engines Pvt. Ltd., Alwar
10.	M/s. Subra International Private Limited, Delhi
11.	M/s. Yashwa International Exports India Private Limited, Tamil Nadu
12.	M/s. Shiva Pharmachem Limited, Vadodara
13.	M/s. Grindwell Norton Limited, Mumbai
14.	M/s. Winsome Textile Industries Limited, Chandigarh
15.	M/s. Chw Forge Private Limited, Uttar Pradesh
16.	M/s. Balaji Speciality Chemicals Limited, Maharashtra
17.	M/s. Sun Pharmaceutical Industries Limited, Mumbai
18.	M/s. Sun Pharmaceutical Industries Limited, Mumbai
19.	M/s. Sandberg Sports (Opc) Private Limited, Punjab
20.	M/s. Balgopal Jewellers Private Limited, Delhi
21.	M/s. Sree Dev Agro Foods, Tamil Nadu

-1-

22.	M/s. Genus Electrotech Limited, Delhi
23.	M/s. Shahi Exports Private Limited, Bangalore
24.	M/s. Pokarna Engineered Stone Limited, Visakhapatanam
25.	M/s. Bharat Heavy Electricals Limited, Delhi
26.	M/s. Virat Knitwears Private Limited, Ludhiana
27.	M/s. Sundaram Industries Private Limited, Chennai
28.	M/s. Meghmani Industries Limited, Ahmedabad
29.	M/s. Meghmani Industries Limited, Ahmedabad
30.	M/s. Pmea Solar Systems Private Limited, Mumbai
31.	M/s. Barflex Polyfilms Limited, Delhi
32.	M/s. Kabadage Anita Rajendra, Maharashtra
33.	M/s. Meena Prints Private Limited, Mumbai

Case No.1 **M/s. Pashupati Synthetics, Maharashtra**

F.No. HQRPRCAPPLY00000348AM26

Meeting No.04AM26 held on 05-05-2025

Subject: Request for Waiver of Export Obligation against EPCG Authorization No. 3130006556 dated 02.05.2012.

This is a review case of PRC Meeting No.28AM25 held on 18.03.2025 (Case No.64) wherein Committee rejects the case.

Applicant Statement: With reference to the above subject, we wish to inform you that a devastating fire occurred in our factory and adjoining three units on 11th July 2017. Unfortunately, the machinery imported under the EPCG Authorization was completely destroyed in this incident. As a result, fulfilling the export obligation under the authorization is no longer feasible. We, therefore, request you to kindly consider our case sympathetically and grant us a waiver of the export obligation. We also request the closure of the case at your end without requiring any refund of duty. To substantiate our request, we are enclosing the following documents for your kind perusal: 1. Fire Brigade Report. 2. Insurance Company's Report. 3. Copy of the Cheque Received from the Insurance Company towards settlement of the claim. 4. Photographs and Newspaper Cuttings related to the fire incident. 5. Copy of the Police Panchnama. We humbly request your understanding of the significant loss of assets (machinery) that has made production impossible. We are hopeful for your favorable consideration and an expedited resolution of the matter.

<u>Decision</u>: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

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(Action: Applicant)

Case No.02 M/s. Elite Agro Specialities, Ahmedabad

F.No. HQRPRCAPPLY00000613AM26

Meeting No. 04AM26 held on 05-05-2025

Subject: Extension of EOP against Advance Authorisation No. 1011002649 dated 17/09/2024.

Applicant Statement: We have imported 532500 KG of Wheat against Advance Authorization No. 1011002649 Date 17.09.2024 as per the bill of entry 7044306 dt 04.12.2024. As per SION E136 the export obligation quantity will be 497663 KG and the EO completion date is 180 days as per Appendix 4J , that is till 01.06.2025. We have already done export of 117716 KG Wheat Flour and balance to export 379947 KG. We are submitting this request for extending the date for completion of the Export Obligation against the above advance authorization 1011002649 Date 17.09.2024. This submission is based on the following facts which need to be considered on a serious note. Due to unforeseen issues with packing materials, need to change artwork in packing materials, our production has been temporarily impacted, resulting in a drop in expected demand fulfillment. The art work revision has caused delays in: 1. Redesigning packing materials. 2. Approval and testing of new artwork 3. Printing and supply chain adjustments. As a result, we have had to adjust our production schedule and therefore, we may not be able to finish the Export Obligation by the current set completion time. In order to be able to meet the Export Obligation to the fullest, we request your kind offices to grant extension of the Completion date by another 6 months. Also we bring your kind attention to the Meeting No.07AM25 held on 06.06.2024 ,Case No.19. Previously we got a PRC approval for our old advance licence 1011002163 dt 07.12.2023 for EO extension. So we request you to kindly consider this case also based on above PRC approval.

<u>**Decision**</u>: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allow EOP extension of Advance Authorization No. 1011002649 dated 17/09/2024 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA Kochi)

Case No. 03 M/s. Prakash Steelage Limited, Mumbai

F.No. HQRPRCAPPLY00000615AM26

Meeting No. 04AM26 held on 05-05-2025

Subject: Revalidation of Authorization/Certificate against Advance Authorisation No. 0311012625 dated 11/03/2022.

This is a review case of PRC Meeting No.22AM25 held on 03.12.2024 & 06.12.2024 (Case No.64) wherein Committee decided to refer to EGTF for resolution. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting. RA may coordinate with EGTF in the matter.

Applicant Statement: Please find attached herewith a minutes of meeting attached herewith with a direction to us Prakash Steelage Limited to approach RA for getting the matter resolved by EGFT through the RA within 30 days from the date of uploading. The decision was uploaded on dt. 24.01.2025 and 30 days was ending on 24.02.2025, and we have noticed the minutes of meeting by default on 24.03.2025 while browsing for our associate companies. On noticing we have submitted our request to RA Mumbai on 25.03.2025 (by 60 days, copy attached) for incorporating the CIF value not incorporated. We would like to inform no communication was received on our registered email and on DGFT online portal the present status still shows as ?In Process? as on 23.04.2025 (copy of screenshot attached) resulting in the delay. Requesting PRC for amending the date of submission from 30 days to 60 days i.e. on or before 26.03.2025, due to non receipt of communication as mentioned above. We will be approaching PRC once again for revalidation for a period of 6 months from the date of endorsement post RA complying with the direction as per MOM no. 22AM25 dt. 03.12.2024 & 06.12.2024.

<u>Decision</u>: The Committee examined the submission made by the applicant and discussed the matter at length. The firm's was considered earlier in PRC Meeting No. 22AM25 dated 03.12.2024 and 06.12.2024 and firm's request for revalidation for a period of six months from the date of inclusion of CIF value wrongly deleted/from date of endorsement. But the firm was required to approach RA concerned within 30 days from the date of uploading of the minutes. However, the firm is said to have not approached the RA within 30 days due to reasons mentioned above. After detailed discussion it was decided to accede to the request of the firm to amend the date of approaching RA from 30 days to 60 days. i.e on or before 26.03.2025 for the purpose of giving effect to decision taken in PRC meeting No.22AM25 dayed 03.12.2024. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA Mumbai)

Case No.04 M/s. Stonemen Crafts India Private Limited, Agra

F.No. HQRPRCAPPLY00000622AM26

Meeting No. 04AM26 held on 05-05-2025

Subject: Closure of Authorizations against Advance Authorisation No. 0610038977 dated 14/09/2018.

This is a review case of PRC Meeting No.11AM20 held on 09-07-2019 (Case No.19) wherein Committee decided to accede to the request of the firm for making exports and allowed regularization of the import already made against AA 0610038977 dated 14/09/2018. Quantities of import would be as approved by the concerned NC.

Applicant Statement: This license was issued and approved in PRC meeting no 11/AM20 case no. 19 (copy enclosed) now wastage occur approx @ 71%, copy of CE certificate enclosed, wastage occur due to handicrafts are made from marble slab in many step so kindly grant the wastage we have done export completely (details of import and export are enclosed) we will be highly obliged.

Decision: The Committee examined the case on the basis of submission made by
the firm and discussed the matter at length. After detailed discussion it was decided
to refer to the concerned Norms Committee for suitable action.

(Action: Applicant/Norms Committee)

Case No.05 M/s. Nico Extrusions Limited, Mumbai

F.No. HQRPRCAPPLY00000620AM26

Meeting No. 04AM26 held on 05-05-2025

Subject: Extension of EOP against Advance Authorisation No. 0310838703 dated 10/05/2020.

This is a review case of PRC Meeting No.28AM25 held on 18.03.2025 (Case No.80) wherein Committee rejects the case.

Applicant Statement: Application for relief in extension of EOP validity for 6 months from the date of endorsement for captioned advanced authorisation to complete export obligation. We are MSME exporter of recycled aluminum and brass ingots/billets. We also request you to waive off the composition fees as it was an unintended human error from our side. Kindly allow us and provide us a chance a personal hearing.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 06 M/s. Nico Extrusions Limited, Mumbai

F.No. HQRPRCAPPLY00000617AM26

Meeting No. 04AM26 held on 05-05-2025

Subject: Extension of EOP against Advance Authorisation No. 0310573289 dated 07.05.2010.

This is a review case of PRC Meeting No.28AM25 held on 18.03.2025 (Case No.81) wherein Committee rejects the case.

Applicant Statement: We are MSME enterprise and hereby are applying for Export obligation period extension for regularization purpose and waiver of composition fees. To grant Export Obligation period until 21st Feb, 2025, attaching CA certificate for completion of Export Obligation along-with EXPORT and IMPORT. Extracts of pages of PRC minutes and copy of Advance Authorisation has been attached.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 07 M/s. Silvassa Span Yarn Industries, Mumbai

F.No. HQRPRCAPPLY00000287AM26

Meeting No. 04AM26 held on 05-05-2025

Subject: Extension of Total EO Period against EPCG Authorisation No. 0330042644 dated 24/09/2015.

Applicant Statement: We are enclosing herewith copy of the above licence and request you to extend 1st block of 4 years by condoning the delay in approaching you in your office for extension for which we are enclosing herewith 2% composition fees on duty saved amount equal to unfulfilled portion of EO of the 1st block of 4 years for the above EPCG licence. Calculation of 1st block extension:- Duty Saved Utilised value = Rs. 1,01,63,303.41 50% of Duty Saved Utilised value = Rs. 50,81,651.71 2% of Rs. 50,81,651.71 = Rs. 1,01,633.03 We shall pay E-Challan of Rs. 1,01,633.03 as 2% composition fees for 1st block extension. We shall pay E-Challan of Rs. 15,000/- (E-CHALLAN ENCLSOED) for Onetime condonation of time period in respect of obtaining block-wise extension in Export Obligation period under EPCG Scheme as per P.N 35/2015-20. Our request: With reference to the above, we would like to inform you that we have been issued the aforesaid EPCG authorization from Additional DGFT, Mumbai. The said license was valid till 02.07.2021. We imported the capital goods under EPCG considering very good export market. We failed to fulfill our export obligation because of two very specifics reasons:- 1. Due to Covid19, all the markets were hampered, we lost more than 3 years i.e. from march 2020 to December 2022. All our manufacturing efforts came to halt because of exodus of labour to their native places. We could garner the migrant labourers exactly in January 2022 and started again. It is not, that we did not manufacture in these two years. But these were only for local market and not for export market because expert labourers were not there. 2. 2nd reasons is the issuance of Policy Circular no. 22/29.03.2019 due to which our 3rd party exports could not take off. Because of the above two reasons, we request you to grant us a minimum of 1 YEAR from the date of endorsement to fulfill our export obligation. During the closure of two years the machines became rusted and had to be refurbished which also took quite some time. Even the addition of PN No. 53 the validity is such that we will not able to produce and ship the goods. We need at least 1 YEAR from the date of endorsement of EOP extension.

Decision: The Committee examined the submission made by the applica nt and discussed the matter at length. After detailed discussion it was de cided to accede to the request and to allow :-

(i) EOP extension of EPCG Authorisation No. 0 330042644 dated 24/09/2015 for a further period of one year from the date of endorsement, subject to payment of composition fees as per policy provisions.

(ii) Condonation of delay in approaching the RA for extension in block-wise EO Period of EPCG Authorisation No. 0330042644 dated 24/09/2015 within the prescribed time period, subject to payment of composition fees as per policy pro visions.

The firm shall approach RA concerned within 30 days from the date of up loading of the minutes of meeting.

(Action: Applicant/RA Mumbai)

Case No. 08 M/s. Bharat Explosives Limited, Uttar Pradesh

F.No. HQRPRCAPPLY00012317AM25

Meeting No. 04AM26 held on 05-05-2025

Subject: Regularization Under Amnesty Scheme Or Extension Of EO Period And Waiver Of Annual Average Maintenance against EPCG Authorization No. 0530134026 dated 02/04/2003.

Applicant Statement: In the Year 2005-06, Central Government of India imposed ban on NG and NG based product (copy of notification enclosed) .The company was not in a position to produce, store and sale of NG based product which was main product of the company. Due to this ban, company start incurring heavy losses Y-O-Y and could not maintain average export obligation and become the sick unit. In the year 2012 company got the special permission with limited usages of this product only to Pharma Industry and start producing and exporting the product only to Pharma companies in India as well as foreign country. In a very short span of time of 3 years, company achieved its export obligation completed with high volume above than the required average export in 2015 and redemption application filed in FY 2016 and regularly follow up with the DGFT for regularization/ redemption of the said EPCG License. We have requested to Additional Director General of Foreign Trade, New Delhi for extension of EOP upto 12 years (existing 8 years) and re-fixation of Average Export performance conditions under receipt file no.01/36/171/00173/AM-14 dt.8.10.2013. But till date we have not received any response. (Copy of request attached). In the year 2012, Custom had enchased our bond submitted in form of Bank Guarantee of Rs. 8,78,915/- vide DD no. 066995 dt. 16.06.2012 of State Bank of Mysore . (Copy Enclosed) In the Year 2023- We came to know about the Amnesty Scheme of GOI. Immediately apply for the same . We have submitted all the required documents as prescribed under the scheme and deposited the custom duty plus Interest as calculated and certified by the custom department i.e Rs. 3,83,806/- vide DD no. 506847 dt. 18.03.2024. (Copy of the Challan enclosed) After submitting required documents , custom duty and interest and after lot of discussion and correspondence with the ADGFT , Finally ADGFT issues a observation letter on dt. 24.06.2024 that it is not covered under the Amnesty scheme being export obligation period has expired on 01.04.2011. Hence approach to Policy Relaxation Committee (PRC , DGFT New Delhi) for further consideration of the case .(copy enclosed) In view of the above facts and figure finally we request as below ? 1. Either Committee approve our request for extension of Export Obligation period and waive off yearly Average Export performance so that License could be closed

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under normal process of DGFT OR Consider our case under Amnesty Scheme by granting relaxation of export obligation period Dear Sir, We have taken all the possible steps and made all effort to regularize this last EPCG license but could not succeed. Committee is the last hope if allow to consider our request as above. We are facing so many issues in last 10 years and wondering here and there to resolve this matter. We are banned to import anything and banned to availed any government benefit till date

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 09 M/s. Continental Engines Pvt. Ltd., Alwar

F.No. HQRPRCAPPLY00006005AM24

Meeting No. 04AM26 held on 05-05-2025

Subject: To allow RODTEP and Drawback Scheme.

This is a defer case of PRC Meeting No.31AM24 held on 01.03.2024 (Case No.03) wherein the applicant had sought PH in terms of Para 2.59 of FTP which was afforded on 01.03.2024. However, no one appeared on behalf of the firm. The Committee decided to defer the case.

Applicant's Statement: The matter was taken up. The entire submission made by the applicant was gone through. The applicant stated that they are primarily engaged in manufacturing and export of auto components, i.e. Cylinder Heads bearing HSN – 8409. They were 100% Export Oriented Unit (EOU) and status holder exporter since year 2001 and operating under the guidelines of FTP. After careful consideration of cost benefit analysis of EOU, they decided to surrender EOU status and applied for de-bonding on 3rd June 2019 and got 'In Principle" approval on 27th November, 2019 and subsequently paid custom duty benefit taken on capital goods through EPCG scheme on 1st July, 2021. During this de-bonding process, they are importing from outside India on payment of custom duties. Exports outside India they are continued under EOU tag only on all the S/Bills and hence they could not avail benefit of the export incentive schemes available to non-EOU units. For all practical purposes, they are operating as DTA unit but because of technical status of EOU, they are not able to claim export incentive which they are otherwise entitled to as DTA Unit. All their import activities post of issuance of the No Dues Certificate have been carried out in accordance with the legal framework. All S/Bill after the issuance of the No Dues certificate and until the date of final de-bonding have been filed under the 100% EOU category. They had submitted a request of the Commissioner, Export (DBK), IOCD - Tuglakabad, New Delhi on 5.7.2021 allowing to file S/Bill under RoDTEP scheme and sent subsequent reminder for the same. But they did not get any revert for the same. Hence they are requesting to allow the export incentives and duty drawback for the period January 2020 to March, 2023.

Comments of RA was also seen.
Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 10 **M/s. Subra International Private Limited, Delhi**

F.No. HQRPRCAPPLY00006897AM25
Meeting No. 04AM26 held on 05-05-2025

Subject: Request for revalidation of Authorization/Certificate against Advance Authorization No. 0510407940 dated 28.09.2018.

This is a defer case of PRC Meeting No.26AM25 held on 25-02-2025 & 27-02-2025 (Case No.59) wherein Committee decided to refer the case to PC-4 Section to seek detailed report from CLA as the information received from CLA is not clear.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. Application seeking extension of the validity/EO fulfillment period of the Advance Authorization No. 0510407940 dated 28.09.2018 considering the benefit of Relaxation given in Public Notice No.67/2015-2020 dated 31/03/2020 & Notification No.28/2015-20 dated 23/09/2021 in view of the liberty given by the Hon'ble High Court of Delhi Order dated 17/08/2023 in W.P. (C) No.2571/2021. Initial application submitted by the Applicant dated 18.10.2023 before the Additional DGFT seeking revalidation of the Advance Authorization No. 0510407940 dated 28.09.2018 and extension of export obligation period has been rejected vide letter dated 21.02.2024 issued vide F. No. 05/28/040/00147/AM/19/DES-IV/CLA/16 dated 21.02.2024 with the direction to approach the Policy Relaxation Committee (PRC), DGFT (HQ). The Applicant submitted a detailed reply dated 24.04.2024 against the letter dated 21.02.2024 in view of the fact that the said rejection was made without due consideration of the facts and submissions of the Applicant. The Applicant is constrained to move the present Application, as till date, despite the lapse of more than 3 months, the Applicant has not received any response, to the reply dated 24.04.2024 requesting review of the letter dated 21.02.2024, from the Department.

Comments of RA was also seen.

Decision: The Committee examined the statement made by the applicant in its application and it again decided to seek detailed report from CLA, New Delhi in the light of submission made by the firm in its letter dated 21.08.2024. Thereafter the case may be brought back again before PRC for a decision.

(Action: Applicant/CLA New Delhi)

Case No.11 M/s. Yashwa International Exports India Pvt.Ltd. T.N.

F.No. HQRPRCAPPLY00000611AM26

Meeting No.04AM26 held on 05.05.2025

Subject: Validation Of Shipping Bills To Generate E Script.

Applicant Statement: With reference to the following shipping bills we are not able to generate the E script under ROSCTL scheme due to scroll date already crossed one year. S.No. S.B. No /Date Port code ROSCTL Scroll No / Date 01 7896421 / 18.02.23 INTUT1 91942/2023 / 31.03.2023 02 7484813 / 02.02.23 INTUT1 87414/2023 / 17.02.2023 We request you to revalidate the shipping bills and enable us to generate the RODTEP E script.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.12 M/s. Shiva Pharmachem Limited, Vadodara

F.No. HQRPRCAPPLY00000608AM26

Meeting No.04AM26 held on 05.05.2025

Subject: Extension of EOP against Advance Authorisation No. 34110025550 dated 19/07/2022.

- 11 -

Applicant Statement: With reference to Advance Authorisation No.3411002550 dt. 19.07.2022, EOP valid :19.01.2024 EOP extended up to 19.07.2024 , we wish to inform you that we have fulfilled export obligation of 92 % against corresponding import, under valid EOP. Due to the volatile market situations, the expected export orders were not materialized during the initial EO validity period. However, we are expecting the export orders soon and in order to fulfill the remaining EO, we require an extended Export Obligation Validity Period by 6 months from the date of endorsement

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 3411002550 dated 19/07/2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA Vadodara)

Case No. 13 M/s. Grindwell Norton Limited, Mumbai

F.No. HQRPRCAPPLY00000602AM26

Meeting No.04AM26 held on 05-05-2025

Subject: To consider submission of review against rejection of norms by norms committee 5 beyond 31st December 2024 due to technical issue at the time of submission of review against Advance Authorisation No. 0310828703 dated 01/05/2019.

Applicant Statement: We had applied for Adhoc norms under subject AA wherein the norms committee had rejected the norms due to non-submission of information. While we were attempting to apply for review of norms as the identical product with identical inputs are approved by Norms Committee vide meeting No.NC/5/MEET/Feb/202223/28 dated 21.02.2023. Due to some technical error the rejected norms were not appearing in the list of cases available for review. We had raised a ticket No.202412323226 dated 17.12.2024 wherein we did not get any response till 31st December, 2024. Thereafter we were told to approach EGTF Section of DGFT which we have done by sending an email to dgft but we have not received any response. We request that the necessary instructions may be given to resolve the technical error and we may please be allowed to apply for review of norms for AA considering that norms for a identical product is already approved by norms Committee.

Decision: The Committee examined the case on the basis of submission made by

the firm and discussed the matter at length. After detailed discussion it was decided
to accept the request of the firm to allow application review before the concerned NC was accepted. However, the review application shall be examined by the concerned NC if the firm's case for review has not been examined earlier.

(Action: Applicant/ Norms Committee)

Case No.14 M/s. Winsome Textile Industries Limited, Chandigarh

F.No. HQRPRCAPPLY00000614AM26

Meeting No.04AM26 held on 05-05-2025

Subject: Waiver of Procedural requirement as per HBP against Advance Authorisation No. 3011006699 dated 20/03/2025.

Applicant Statement: Request for Regularization / Relaxation Under Advance Authorization Scheme Advance License no. .3011006699 Dt 20.03.2025. 1. Query Raised: The Customs Department has pointed out that the date of the Advance Authorization (20.03.2025) is after the Bill of Lading date (22.02.2025), which is not permissible as per the provisions of Para 2.17 and 2.18 read with Para 11.11 of the Handbook of Procedures (HBP). As per the said provisions, the Authorization must be valid on the date of shipment/dispatch of goods, i.e., the date affixed on the Bill of Lading. a) The custom department has referred to Para 2.17 and Para 11.11 which are reproduced as under. Date of reckoning of Import/ Export (a) Date of reckoning of Import is decided with reference to date of shipment/ dispatch of goods from supplying country as given in Paragraph 11.11 of Handbook of Procedures and not the date of arrival of goods at an Indian Port. (b) Date of shipment/ Dispatch in respect of Imports Date of Shipment/ dispatch for imports will be reckoned as under: S. No. Mode of Transportation Date of Shipment/Dispatch 1. By Sea The Date affixed on the bill of lading 2. By Air Date of relevant Airway Bill Provided this represents date on which goods left last airport in the country from which the import is affected.

<u>Decision</u>: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that it is not a PRC matter.

(Action: Applicant)

Case No. 15 M/s. CHW Forge Private Limited, Uttar Pradesh

F.No. HQRPRCAPPLY00000612AM26

Meeting No.04AM26 held on 05-05-2025

Subject: Request for allow filing the MEIS license.

Applicant Statement: Due to covid-19, our export team who was looking and availing the MEIS claim and handle the DGFT work was not available, as per govt. guidelines maximum days factory was closed, after covid-19 when factory start in proper manner, appoint the new staff so new staff was unaware about the pending matters / MEIS claim or last date of MEIS claim under MEIS scheme. That why we were not claiming the MEIS script till portal close. Now requesting to grant the permission for filing the MEIS license. We are manufacturer exporter and due to pandemic covid 19 face many issues and heavy losses and so we request you kindly allow us for apply MEIS however avoid over burden of losses, we are very grateful to you our export shipment as on regular basis similarly we are importing the raw material we will use the same for duty payment.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 16 M/s. Balaji Speciality Chemicals Limited, Maharashtra

F.No. HQRPRCAPPLY00000621AM26

Meeting No.04AM26 held on 05-05-2025

Subject: Revalidation of Authorization/Certificate against Advance Authorisation No. 3111002261 dated 09/05/2023.

Applicant Statement: We have Advance Authorization (under Deemed Exports) No. 3111002261 for our export product, Ethylene Di Amine, which has an export quantity of 2100 mt. We have completed 100% of our export obligations under the authorization. Monoethanolamine is one of the input items for this authorization. We can import 2226 MT in accordance with the authorization standards. However, we have only imported 309.9 mt of quantity, with 1916.10 mt still outstanding for import. Due to volatile market conditions, we could not run our plant with full capacity and even closed for same time. Due to the above reasons. We could not import the total quantity of the authorization in time. Since, we have resumed the plant operations and we have started importing the MEA. The authorization is expiring on 09/05/2025 and our imports are coming in the month of May 2025 and June 2025. Hence, we request you to kindly consider our case for one extension of six months which will help us to sustain in the present market conditions. We will suffer significant losses if we are unable to use this authorization because our import quantity of 1916.10 mt of MONOETHANOLAMINE is still pending. Request an additional six month extension against this authorization. We request you to kindly consider our case and grant us re-validation.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 17 M/s. Sun Pharmaceutical Industries Limited, Mumbai

F.No. HQRPRCAPPLY00000619AM26

Meeting No.04AM26 held on 05-05-2025

Subject: Extension of EOP against Advance Authorisation No. 0511019171 dated 02/06/2023.

Applicant Statement: The export obligation against said AA was fulfilled to the extent of 51.331% in terms of quantity (i.e. 513565 Nos.) within the initial and extended validity period of total 24 months from the date of import, and remaining quantity is balance for EO fulfillment. Please note that due to slow demand of the resultant product in foreign market we were unable to fulfill export obligation within the initial and extended EO period. We have confirmed export order of export resultant product in hand for shipment to be made in coming months. Since remaining balance quantity of Export obligation (486935 Numbers.) yet to be exported. Hence, we request you to consider our case for 2nd EOP extension further SIX Month from the date of 1st EO extended period towards fulfillment of Export obligation. In view of the above we request you to kindly allow EOP extension for Further SIX month period up to 02.12.2025 period enabling us to fulfill export obligation within the 2nd EOP extension and oblige.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511019171 dated 02/06/2023 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/CLA,New Delhi)

Case No. 18 M/s. Sun Pharmaceutical Industries Limited, Mumbai

F.No. HQRPRCAPPLY00000618AM26

Meeting No.04AM26 held on 05-05-2025

Subject: Extension of EOP against Advance Authorisation No. 0511019436 dated 20/06/2023.

Applicant Statement: The export obligation against said AA was fulfilled to the extent of 23.751% in terms of quantity (i.e. 95.003 Kgs) within the initial and extended validity period of total 24 months from the date of import, and remaining quantity is balance for EO fulfillment. Please note that due to slow demand of the resultant product in foreign market we were unable to fulfill export obligation within the initial and extended EO period. We have confirmed export order of export resultant product in hand for shipment to be made in coming months. Since remaining balance quantity of Export obligation (304.997 Kgs) yet to be exported. Hence, we request you to consider our case for 2nd EOP extension further SIX Month from the date of 1st EO extended period towards fulfillment of Export obligation. In view of the above we request you to kindly allow EOP extension for Further SIX month period up to 20.12.2025 period enabling us to fulfill export obligation within the 2nd EOP extension and oblige.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511019436 dated 20/06/2023 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA,New Delhi)

Case No. 19 M/s. Sandberg Sports (Opc) Private Limited, Punjab

F.No. HQRPRCAPPLY00000616AM26

Meeting No.04AM26 held on 05-05-2025

Subject: Revalidation of Authorization/Certificate against Advance

Authorisation No. 0111007834 dated 18/10/2023.

Applicant Statement: We are writing on behalf of Sandberg Sports, with reference to the import license granted to us on 18/10/2023 for the import of 4000 units of air weapons from Cheshire Gun Room, Stockport, UK. The license was subsequently revalidated for an additional six months, with the revised expiry date being 18/04/2025. We would like to bring to your kind attention that we have already successfully imported approximately 85% of the total quantity permitted under the license. However, due to unforeseen delays on the part of our UK vendor, who is a trader and not a manufacturer, the remaining shipments were delayed. These delays were beyond our control, and we have been in constant communication with the vendor to expedite the process. We have now been informed that the vendor has received the remaining stock and is ready to ship the balance quantity. However, as the current revalidated license has just expired, we humbly request your consideration to grant a second revalidation for a period of four (4) months to enable us to complete the import of the remaining units under the same license. We sincerely request your support and understanding in this matter, and we assure you of our compliance with all applicable norms and procedures.

<u>**Decision**</u>: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 20 M/s. Balgopal Jewellers Private Limited, Delhi

F.No. HQRPRCAPPLY00006903AM25

Meeting No.04AM26 held on 05-05-2025

Subject: Request for revalidation of Authorization/Certificate against Advance Authorization No. 0510411478 dated 09.08.2019.

This is a defer case of PRC Meeting No.26AM25 held on 25.02.2025 & 27.02.2025 (Case No.69) wherein Committee went through the submissions made by the firm and also examined the Report submitted by the RA and discussed the matter at length. It was noted by the Committee that for the purpose of implementation of an Order of the Hon'ble Court, no relaxation from the PRC is required. Decision in the matter may be taken by the RA and if any support from EGTF is required, the same may be obtained.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. The present Application is being filed seeking the extension of the validity/EO fulfillment period of the Advance Authorization No 0510411478 dated 09/08/2019 considering the benefit of Relaxation given in Public Notice No.67/2015-2020 dated 31/03/2020 & Notification No.28/2015-20 dated 23/09/2021, in view of the liberty given by the Hon'ble High Court of Delhi vide Order dated 17/08/2023 in W.P.(C) no. 2042/2021. Application dated 25.10.2020 was submitted by the Applicant pursuant to the Hon'ble Court order dated 17.08.2023, to the Additional DGFT seeking revalidation/Extension of EO period of the Advance Authorization No. 0510407940 dated 28.09.2018. The said Application was kept pending for a period of 8 months after which the Applicant received an email on 28.06.2024 from Assistant DGFT, CLA with the direction to file for amendment of the license on DGFT portal for the license first. Further stating that Once the license is validated on BO portal the Applicant can apply for EO extension. Applicant duly followed the aforesaid direction, however after the successful amendment of the Advance Authorization No 0510411478 the applicant could not apply for the extension of EO period on the online portal of DGFT as it was found that the portal accepts request for E.O extension only till 2021. Thereafter the Competent Authority has advised the Applicant to approach the Policy Relaxation Committee (PRC) for revalidation of the Advance Authorization No 0510411478 dated 09/08/2019 and extension of export obligation period.

Comments of RA, CLA was also seen.

Decision: The Committee examined the statement made by the applicant in its application and it again decided to seek detailed report from CLA, New Delhi in the light of statements made by the firm in its letter dated 22.08.2024.. Thereafter the case may be brought back again before PRC for a decision

(Action: Applicant/ CLA New Delhi)

Case No.21 M/s. Sree Dev Agro Foods, Tamil Nadu

F.No. HQRPRCAPPLY00011317AM25

Meeting No.04AM26 held on 05.05.2025

Subject: Accepting the SEO in terms of Policy Circular No 07 of 2002 Dated 11 07 2002 and condone the procedural lapse against EPCG Authorization No. 0430012234 dated 28/02/2013.

This is a defer case of PRC Meeting No.29AM25 held on 25.03.2025 & 02.04.2025 (Case No.02) wherein Committee decided to seek more information from applicant regarding proof of supply made by license holder to ultimate exporter along with proof of payment received from ultimate exporter and other corroborative evidence.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. We have completed the stipulated export obligation over and above of annual average export performance in-terms of Chapter 5 of FTP / HBP 2009-2014 with physical exports under Para 5.10 (d) of HBP. The EO under subject shipping bills are effected through drawback scheme shipping bills by the third party and the details have endorsed properly whereas the particular authorization details were not declared by them inadvertently therefore we have executed an Affidavit as per Policy Circular No.07/2002 Dated 11-07-2002 and complied the conditions laid down. We have represented the case with EPCG Committee on 27-06-2024 vide file no: HQREPCGPRAPP00000133AM25 whereas in the minutes of meeting no.06/AM25 Dated 29-08-2024, the authority couldn't consider the request and stating have not submitted any cogent reasons or justification in support of any genuine hardship faced by us. On above circumstances, please note all the exports made on or before 31-03-2015, we have informed the exporter to declare the authorization number and other particulars whereas due to operation lack their logistics have omitted the authorization number but they have endorsed the manufacturer / authorization holder name and IEC details promptly under drawback shipping bills. Hence, we request your good self to kindly condone the procedural lapse and inform RA to consider the case in-terms of Policy Circular No.07/2002 Dated 11-07-2002 since the goods exported before 31-03-2015 the condition of Appendix-5C will not be arised and please issue an EODC i.e Redemption letter accordingly.

Reply from the applicant was also seen.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.22 **M/s. Genus Electrotech Limited, Delhi**

F.No. HQREPCGPRAPP00001931AM24

Meeting No.04AM26 held on 05.05.2025

Subject: Request for redemption and condonation of Appendix 22 C Para 8 2 4 against EPCG Authorization No. 0530139067 dated 08.07.2005.

This is a defer case of PRC Meeting No.02AM26 held on 16.04.2025

(Case No.47) wherein Committee to defer the case for seeking more details from the firm.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. 1 Applications are submitted for redemption and relaxation request for policy from appendix 22 C FTP HBP Para 8 2 4 against EPCG License No 0530139067 dated 08.07.2005. Application for redemption submitted in prescribed form ANF5B submitted on 31.08.2016 vide our letter No GEL / DGFT/ 2016-17/39067/01 dated 31.08.2016 to RA, Delhi and deficiency letter FILE No 05/34/165/00762/ AM14/1231272 dated 08.11.2016 applied to Chairman PRC committee Udyog Bhawan , New Delhi request for policy relaxation from appendix 22 C FTP HBP Para 8.2.4 through our letter no GEL/DGFT/EPCG/PRC/2016-17/032 dated 03.11.2016. Acknowledge copy of application in ANF2D along with Application Fee Rs 2000.00 vide DD No 007446 dated 03.11.2016. (All copies are attached here-with) 2. Once again submitting ANF2D application for policy relaxation committee.

Comments of RA was also seen.

Decision: The Committee examined the statement made by the applicant in its application and it again decided to seek detailed report on fulfillment of Deemed Export conditions from CLA, New Delhi. Thereafter the case may be brought back again before PRC for a decision

(Action: Applicant/ CLA New Delhi)

Case No.23 M/s. Shahi Exports Private Limited, Bangalore

F.No. HQRPRCAPPLY00000624AM26

Meeting No.04AM26 held on 05.05.2025

Subject: Waiver of Procedural requirement as per HBP against Advance Authorisation No. 0710101247 dated 10/01/2014, 0710103552 dated 10/04/2014.

Applicant Statement: Request for procedural relaxation of Para 4.36(iv) of the current HBP to facilitate Clubbing and Closure of two Annual Advance Authorisations issued during the FTP 2009-14 period. Dear Sir, Greetings from Shahi Exports Pvt, Ltd. The following submissions are made for your kind consideration: Facts of the case: We obtained two Annual Advance Authorisations under the Foreign Trade Policy 2009-14 (extended up to 31 March, 2015) as detailed below 1.) 0710101247 Dated 10.01.2014 File No 07/21//039/0015/AM14 Dated 06.01.2014 2.) 0710103552 Dated 10.04.2014 FIle No 07/21//039/0001/AM15 Dated 04.04.2014 Norms for some of the products exported under the above referred authorizations were not notified in the SION. Therefore such norms were fixed by the Norms Committee. After fulfilling the Export Obligation, we applied for clubbing and closure of both the authorizations to RA Bengaluru. However, RA rejected our request for clubbing quoting para 4.36(iv) of the current HBP which allows clubbing only in those cases where the exports and imports have taken place as per SION. Grounds of request: In this regards, attention of the PRC is drawn to Para 4.20 of the Handbook of Procedures 2009-14 which permits clubbing of Annual Advance Authorisations irrespective of status of norms. The extract of the Para is reproduced below: Facility of Clubbing shall be available only for redemption/regularization of cases and no further imports and exports shall be allowed for this facility, authorisations are required to have been issued under similar customs notification even pertaining to different financial years. However, in case Authorisations issued on or after 1.04.2004, advance Authorisations with different customs notification can be clubbed. Advance authorisation for annual requirement can also be clubbed with the Advance Authorisation. Prayer: Kindly observe that both the annual advance authorizations in question pertain to FTP 2009-14. Even the exports and imports under both these authorizations were completed within the same policy period. Para 4.20 of the HBP 2009-14 allowed clubbing of such authorizations irrespective of the norms being notified in SION or fixed by the norms committee. Imports have been fully utilised as per wastages allowed and foreign exchange has been realised. There are no revenue implications. Therefore, we request the PRC to relax provisions of para 4.36(iv) of the current HBP and facilitate clubbing of the said two AALs for closure purposes. Statement of imports and exports under both the authorizations is also attached for your perusal.

__**Decision**__: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for comments.

(Action: Applicant/Norms Committee)

Case No. 24 M/s. Pokarna Engineered Stone Limited, Visakhapatanam

F.No. HQRPRCAPPLY00000625AM26

Meeting No.04AM26 held on 05.05.2025

Subject: Perpetual Waiver Of The Policy Condition 4 To The Chapter Heading 68109990 Of Import Policy.

Applicant Statement: We, POKARNA ENGINEERED STONE LIMITED, SEZ unit operating within the APSEZ under VSEZ Special Economic Zone, engaged in the manufacture of Quartz Surface Slabs falling under HSN Code 68109990. Our company has been operating in compliance with the SEZ regulations and strives to contribute to Indians economic growth by facilitating exports and local manufacturing. Our SEZ units performance since its commencement of commercial operations in April 2009:-Total Exports ? Rs. 2958 Crores (USD 348 million) Total Imports - Rs. 426 Cores (USD 50.14 million), Net Foreign Exchange Earned ? Rs. 2532 Crores (USD 297.86 million) ,Percentage of production exported ? 90% Year wise performance is given in Annexure. We further submit that, the SEZ Unit is :- a Net foreign exchange earner, an Indian Manufacturer and not a trader / importer of goods, using local Raw Material & Consumables in its manufacturing process, exporting 90% of its production. We wish to bring to your attention the challenges we are encountering with the current Minimum Import Price (MIP) of $50 per square meter that applies to products under HSN 68109990 when sold from SEZs to the Domestic Tariff Area (DTA). While we understand the policy's intent to regulate trade, we respectfully believe that the imposition of MIP, combined with the customs duties and taxes, places an undue burden on our SEZ unit when selling to DTA and adversely impacts our competitiveness in the local market. Background of the Issue: Under the current framework, goods manufactured in Special Economic Zones (SEZs), upon sale to the Domestic Tariff Area (DTA), are treated as imports and are subjected to customs duties and the Minimum Import Price (MIP), as specified in the Foreign Trade Policy (FTP). The MIP for HSN 68109990 of $50 per square meter is aimed at regulating the market for processed tiles or slabs of agglomerated / artificial stones. While the governments intentions behind the MIP is to protect domestic industries and ensure fair trade practices, it is crucial to understand that SEZ units are Indian manufacturers, and their products, despite being sold to the DTA, are being penalized as imports. This creates a significant cost disparity between SEZ-produced goods and those manufactured by domestic companies, which are not subjected to the same MIP regulations. Extract of Notification No.41 (RE-2008)/2004-2009 dt.18.09.2008 ? Amendment in Policy conditions in Chapter -68 ? Articles of stone, plaster, cement, asbestos, mica or similar material as follows:- .Copy attached. Policy conditions of the following Exim codes will be amended: We further submit that, amendment to Policy condition in Chapter 68 was carried out subsequent to the setting up of our SEZ Unit in APSEZ. Challenges Faced by our SEZ Unit Selling to DTA: Cost Competitiveness Issues: The imposition of MIP along with customs duties raises the price of SEZ products when sold to the DTA, resulting in uncompetitive pricing for SEZ-produced goods compared to our domestic counterparts. Since SEZ units are exempted from many taxes and duties for exports, the imposition of these additional levies for DTA sales creates an unlevel playing field in the local market. Our production process inevitably yields nearly 15% to 20% products for which there is no viable export market. In addition to this, there are regular R&D, trial productions and remnants from cut-to-size orders and some obsolescence designs for which there is negligible demand overseas, we are left with no viable option but to seek opportunities within the domestic market. Dut to this, we have accumulated unsold inventory 64204 slabs admeasuring 320807 sq.mtr. Year wise details of production, exports and its percentage and unsold inventory is given in annexure. Distortion in Market Dynamics: The requirement to adhere to the MIP prevents SEZ unit from competing fairly with local manufacturers who do not face the same cost burdens. This leads to market share loss and the weakening of

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.25 M/s. Bharat Heavy Electricals Limited, Delhi

F.No. HQRPRCAPPLY00000626AM26

Meeting No.04AM26 held on 05.05.2025

Subject: Closure of Authorizations against Advance Authorisation No. 0710052455 dated 13/07/2007.

Applicant Statement Invoice nos. and total values already mentioned in payment certificate. The project is very old w.r.t the deficiency letter. Such old records do not exist with Project Authority. EO achieved is 619% in place of 15%.The importer- exporter being a Maharatna PSU, it is requested to allow invoices attested by importer to be submitted to DGFT instead of invoices attested by project authority for closure of License.

Decision: The Committee examined the statement made by the applicant in its application and it again decided to seek detailed report from RA, Bengaluru. Thereafter the case may be brought back again before PRC for a decision.

(Action: Applicant/RA, Bengluru)

Case No. 26 M/s. Virat Knitwears Private Limited, Ludhiana

F.No. HQRPRCAPPLY00000627AM26

Meeting No.04AM26 held on 05.05.2025

Subject: Issuance Of MEIS Scrip.

Applicant Statement: Due to alert on our IEC at customs our shipping bills have kept on hold for online transmission at DGFT portal to claim the MEIS benefit. Further now the customs has removed the alert on our IEC and transmitted our Shipping bills online to claim the benefit of MEIS.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer the issue to PC-3.

(Action: Applicant/PC-3)

Case No.27 M/s. Sundaram Industries Private Limited, Chennai

F.No. HQRPRCAPPLY00000628AM26

Meeting No.04AM26 held on 05.05.2025

Subject Extension of EOP against Advance Authorisation No. 3211003883 dated 01/11/2022.

Applicant Statement: Due to uncertainty in tariff fixation in Global market and mainly in US market we faced difficulties in getting orders from our overseas customers got slow down and we now we started getting orders and we will certainly fulfill the Export Obligation another six months time. Based on the facts, we would request you to extend the Export Obligation period for another SIX months and oblige.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 3211003883 dated 01/11/2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA Coimbatore)

Case No. 28 M/s. Meghmani Industries Limited, Ahmedabad

F.No. HQRPRCAPPLY00000629AM26

Meeting No.04AM26 held on 05.05.2025

Subject: Closure of Authorizations against Advance Authorisation No. 0810147459 dated 13/03/2020.

Applicant Statement: Request for Amendment of License From Self Rectification Scheme (as Per Para4.07A of HBP) To Self-declared Authorization as per para 4.07 of the HBP. ADVANCE AUTHORISATION NO. 0810147459 dated 13-03-2020 Original File No. 089204000698AM20 dated 09.03.2020 IEC NO. 0893016012. In the subject matter, we would like to inform you that we have applied and been granted Advance License No.0810147459 dated 13.03.2020 under Self- Rectification scheme. The Advance License was issued as per para 4.07A and have to comply with pre-Import condition. The final product cover under being Agrochemicals product, it is not covered under Self Ratification Scheme but mistakenly it was applied under Para 4.07A under Self- Rectification scheme instead of Para 4.07 No-Norms/Self-Declaration Authorization Scheme Hence, we are applying to the PRC to kindly allow us to amend the license from Self-Rectification scheme as per para 4.07A of HBP to No-Norms/ Self Declaration Authorization Scheme under para 4.07. We are enclosing here with the following documents to support our application. Copy of Advance License Copy Annexure-A.(2) Statement of Export and Import Annexure-B (3) PRC Approval Copy We would also like to submit that similar requests have positively been considered by your good office in previous meeting as detailed below - 1 M/s Gulf Oil Lubricants India Ltd, Mumbai Case No10-24 PRC Meeting No.12/AM24 date 03.08.2023 (2) M/s. Laxmi Organic Industries Limited Mumbai Case No.40-45 Meeting No.01AM25 dt.04.04.2024 (3) M/s. Sterlite Technologies Limited Mumbai Case No.44 PRC Meeting No.28AM25 Dt.18.03.2025 The copy of minutes of above PRC meetings are enclosed herewith for your ready reference as Annexure C We further to wish inform you that, we are holding Four Start Export House Certificate and also approved Authorized Economic Operator Certificate (AEO) issued by the Director of International Customs. A copy of both the certificates are enclosed herewith for your kind reference as Annexure-D and Annexure-E respectively. On approval of amendment from Self ratification scheme to No-Norms/Self Declaration Scheme, we will apply for norms fixation against the said license based on our consumption pattern and we hereby undertake to pay custom duty along with interest, should the norms are approved at reduced/lesser quantity then applied for. In view of the above stated, we kindly request you to relax the policy provision and amend our License type from Self rectification scheme to No-Norms/Self Declaration and oblige.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee.

(Action: Applicant/Norms Committee)

Case No. 29 M/s. Meghmani Industries Limited, Ahmedabad

F.No. HQRPRCAPPLY00000631AM26

Meeting No.04AM26 held on 05.05.2025

Subject: Closure of Authorizations against Advance Authorisation No. 0810148258 dated 30/07/2020.

Applicant Statement: Request for Amendment of License From Self Rectification Scheme (as Per Para 4.07A of HBP) To No-Norms Repeat Basis para 4.07 of HBP ADVANCE AUTHORISATION NO. 0810148258 dated 30-07-2020. In the subject matter, we would like to inform you that we have applied and been granted Advance License No.0810148258 dated 30.07.2020 under Self Rectification scheme. The Advance License was issued as per para 4.07A and have to comply with pre-Import condition. The final product cover under being Agrochemicals product, it is not covered under Self Ratification Scheme but mistakenly it was applied under Para 4.07A under Self- Rectification scheme instead of Para 4.07 Under No Norms Repeat basis, where the Pre-import condition is not applicable, Hence, we are applying to the PRC to kindly allow us to amend the license from Self-Rectification scheme as per para 4.07A of HBP to No-Norms Repeat basis. We would like to inform you that the norms of export product METRIBUZINE TECHNICAL covered under the above referred license are already approved by the Norms Committee vide NC No.2/83-ALC1/2020 HQ File.01/83/050/00874/AM19Advance Authorization No.0810136641 License Dt.03.12.2015 on dated.03.06.2020 and as per Trade Notice No.15/2023-24 dt.17.07.2023, the norms ratified by Norms committee (NC) on or after 01.04.2015 in respect of any Advance Authorization obtained under Paragraph 4.07 of HBP,2015-2020 shall be valid further up to 31.03.2026 and accordingly, we are eligible for the same and the norms so approved can be made applicable to above referred license as well. We are enclosing here with the following documents to support our application: (1) Copy of Advance License Copy Annexure-A. (2) Statement of Export and Import Annexure-B (3) Norms Approval Copy Annexure-C We would also like to submit that similar requests have positively been considered by your good office in previous meeting as detailed below:- 1 M/s Gulf Oil Lubricants India Ltd, Mumbai Case No10-24 PRC Meeting No.12/AM24 date 03.08.2023 (2) M/s. Laxmi Organic Industries Limited Mumbai Case No.40-45 Meeting No.01AM25 dt.04.04.2024 (3)M/s. Sterlite Technologies Limited Mumbai Case No.44 PRC Meeting No.28AM25 Dt.18.03.2025 The copy of minutes of above PRC meetings are enclosed herewith for your ready reference as - Annexure-D We further to wish inform you that, we are holding Four Start Export House Certificate and also approved Authorized Economic Operator Certificate (AEO) issued by the Director of International Customs. A copy of both the certificates are enclosed herewith for your kind reference as Annexure-E and Annexure-F respectively. In view of the above stated, we kindly request you to relax the policy provision and amend our License type from Self rectification scheme to No-Norms Repeat basis and oblige.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee.

(Action: Applicant/Norms Committee)

Case No.30 M/s. PMEA Solar Systems Private Limited, Mumbai

F.No. HQRPRCAPPLY00000630AM26

Meeting No.04AM26 held on 05.05.2025

Subject Extension of EOP against Advance Authorisation No. 0311017323 dated 18/08/2022.

Applicant Statement: we have obtained Advance License and export obligation is also in process but due to cancelled export order for Torque tube 3.5mm we have short of export obligation. As specification of our product is custom made we need specific type of order. Hence we need Extension for completion of Export Obligation.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to allow EOP extension Advance Authorisation No. 0311017323 dated 18/08/2022 till 05.06.2025

(Action: Applicant)

Case No.31 M/s. Barflex Polyfilms Limited, Delhi

F.No. HQREPCGPRAPP00000515AM25

Meeting No.04AM26 held on 05.05.2025

Subject: Third Party Exports against EPCG Authorization No. 0530144805 dated 16/10/2007.

Applicant Statement: We have made 12 export of 3rd party shipment pertain to period 25.07.2014 to 21.02.2015 wherein under para 5.10(d) of HBP (15-20) read with PC no. 3 dt. 02.06.15. We already submitted Customs attested original certificate of Nasik Customs. For more information we attach request letter. Pls. accept these documents under P R so that RLA may redeem our license.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.32 M/s. Kabadage Anita Rajendra, Maharashtra

F.No. HQREPCGPRAPP00000416AM25

Meeting No.04AM26 held on 05.05.2025

Subject: Request for Waiver of Export Obligation against EPCG Authorization No. 3130006558 dated 02/05/2012.

Applicant Statement: Request for Waiver of Export Obligation against EPCG Authorization Dear Sir/Madam, With reference to the above subject, we wish to inform you that a devastating fire occurred in our factory and adjoining three units on 11th July 2017. Unfortunately, the machinery imported under the EPCG Authorization was completely destroyed in this incident. As a result, fulfilling the export obligation under the authorization is no longer feasible. We, therefore, request you to kindly consider our case sympathetically and grant us a waiver of the export obligation. We also request the closure of the case at your end without requiring any refund of duty. To substantiate our request, we are enclosing the following documents for your kind perusal: 1. Fire Brigade Report. 2. Insurance Company's Claim Approval Letter 3. Photographs and Newspaper Cuttings related to the fire incident. 4. Copy of the Police Panchnama. We humbly request your understanding of the significant loss of assets (machinery) that has made production impossible. We are hopeful for your favorable consideration and an expedited resolution of the matter.

<u>Decision</u>: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 33 M/s. Meena Prints Private Limited, Mumbai

F.No. HQREPCGPRAPP00000468AM25

Meeting No.04AM26 held on 05.05.2025

Subject: Extension of Total EO Period against EPCG Authorization No.

0830008002 dated 08/02/2016.

Applicant Statement: With respect the captioned matter the undersigned most respectfully submit that they have obtained the EPCG License in the year 2016, towards duty free import of computerized flat embroidery machines with anticipation that using the embroidery machine and enhance the value of product and to make foot print in the global market. Unfortunately series of national and personal event lead us to other direction. First central government action of demonetization badly hit the Textile Business, followed by the GST role out in July 2017, where our domestic business which was under expansion observed the debacle in the business and turnover get reduce. From year 2018 onwards we have observed slight recovery in the business and business performance has slightly improved compare to the year 2016-17 and 2017-18. In year 2018 in the month of October 2018 one of the Director Veena Ramesh Shah diagnose with the cancer, Mrs. Veena Ramesh Shah has head of the accounts team and spouse of the undersigned who has handling the Finance , Taxation and Sales of the business. From the period of diagnose to period of cure i.e. 10-2018 to 07-2019 both Mrs Veena Shah and undersigned has not been in position to devote the time for business and it lead to overall turnover loss to the business. The undersigned further submit that year 2020 and year 2021 was the horrible years of covid-19, which severely impact trade and commerce. In January 2023 elder brother of undersigned Shri Bharat Shah founder Director and design Head of the company has undergone with Spine surgery and same time younger brother of the undersigned Mr Chetan N Shah Director production and Planning undergone with eye surgery. In month of April 2023 the undersigned has diagnose with cancer and out of the active affairs of the company and resume the office 6 month back. Shri Bharat N Shah has undergone with knee replacement surgery in month of September 2023. Mrs Veena Ramesh Shah has cardiac arrest in the month of June 2024.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension EPCG Authorization No. 0830008002 dated 08/02/2016 till 08.02.2026 subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA Ahmedabad)